

Finalisation of Second Master Plan for Delhi

9042. SHRI SRIKANTHA DATTA
NARASIMHA RAJA WADIYAR:
SHRI YASHWANTRAO PATIL:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the reasons for the delay in the finalisation of the second Master Plan for Delhi;

(b) the date by which the second Master Plan is expected to be ready; and

(c) the steps being taken to expedite the process?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (c). Comprehensive modifications were required to be made in the Master Plan of Delhi which had been enforced in 1962. This exercise included, inter-alia, issue of public notice inviting objections/suggestions to the draft modifications formulated by DDA with a perspective upto the year 2001; consideration of the suggestions/objections received; interaction with experts, various interest groups and bodies like Delhi Urban Art Commission, etc. The modification proposals as finalised in the light of the above are presently under active consideration of the Government for according formal approval.

Scrapping of Urban Land Ceiling Act

9043. SHRI H.C. SRIKANTIAH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) how many acres of land acquired under Urban Land Ceiling Act, 1976 in Karnataka since the Act came into force;

(b) whether the said Act is not effective in meeting the local needs; if so, the reasons thereof;

(c) whether the Karnataka Government had suggested to Union Government for scrapping of the above Act; and

(d) if so, the action taken by Government in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) According to information received from the Government of Karnataka, 1942.8 acres of land have been acquired under the Act upto December 1989.

(b) Nothing to this effect has been brought to the notice of the Central Government.

(c) No Sir.

(d) Does not arise.

FCI Godowns In Punjab

9045. SHRI KIRPAL SINGH: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the Food Corporation of India entered into contract in 1980 with certain contractors for the construction of 20000 M.T. godowns in Tarntaran (Amritsar);

(b) if so, the amount of cement supplied by Punjab Government to these contractors vis-a-vis quantity recommended by F.C.I.,

(c) whether less supply of cement resulted in late construction of the godowns;

(d) whether it is also a fact that these contractors have spent lakhs of rupees but so far F.C.I. have not taken these godowns from these persons on hire basis; and